

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video-Conferencing Platform)

ITEM No. 33
CP No.82/BB/2023

IN THE MATTER OF:

Mr. Rajashekaraiiah & Anr. ... Petitioners
Vs.
M/s. M.R. Granite & Minerals Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 06.09.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Vineeth Reddy V., Proxy Adv.
For the R-1 : Shri S.V. Srinivas, Adv.

ORDER

1. Heard the Ld. Proxy Counsel for the Petitioner and Counsel for R-1.
2. Ld. Counsel for the Petitioner is directed to serve proper copy of the Petition on the Respondents. Respondents are granted two weeks' time from today to file objections; and one week thereafter is granted to the Petitioner for filing rejoinder, if any, after duly serving the copy on the other side.
3. List the case on **10.10.2023**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
N.V. RAMAKRISHNA BADARINATH
MEMBER (JUDICIAL)

Krishna